

Khap women back marriage curbs, seek ban on live-in relationships

Panel to reach out to younger generation through village-level committees

DEEPENDER DESWAL
TRIBUNE NEWS SERVICE

HISAR, AUGUST 24
The Jind khap panchayat's decision to oppose live-in relationships and restrict marriages that violate traditional social norms has triggered sharp reactions on social media. However, the women's wing of the Sarv Jatia Sarv Khap Panchayat has backed the decisions, with its pradhan Santosh Dahiya claiming that none of the women attending a meeting at Ramrai village yesterday had opposed the stand.

The Naugama Khap had convened the women's panchayat following the backlash, particularly on social media. A young woman, whose video on the issue has gone viral, said, "Haryana' aged people have decided that they will not make amends in their old habits. They cherish making comments about women in 'ghunghat' but think that phones are spoiling girls in Haryana. Since educated women are not relenting to their wishes of marrying their school dropout boys, they have



Sarv Jatia Sarv Khap Panchayat pradhan Santosh Dahiya addresses a gathering in Ramrai on Monday.

decided to impose restrictions on girls on the pretext of phones and love marriages." She further said, "Now educated girls are choosing their partners as per their standards, where they enjoy equal status in the family and lives, and not like what happened in Haryana till now." Alleviating that restrictions were being sought to facilitate marriages of unemployed and less-educated Haryana men, she said, "Why are girls from other states being brought as brides? Because girls of their own state - Haryana - know

their reality." She added, "Women would marry according to their own wishes. Why doesn't the government take action against such people?" Dahiya said the women's wing had decided to constitute a 30-member committee to visit villages and form 11-member committees in each village. These committees would approach young women in schools and colleges and hold dialogues with them on social norms and customs related to marriage. Asked why such a meeting was held when there

was no opposing view, Dahiya said young women from universities had been invited but "everybody favoured the decisions of the khap panchayats". She said letters had been sent to the President, Prime Minister, Union Law Minister and Leader of Opposition, seeking criminalisation of live-in relationships. "We have also sought meetings with them to discuss this issue," she said. Dahiya maintained that khaps were not opposed to love marriages per se. She

said marriages were prohibited where couples belonged to the same village, villages considered part of the same bhaichara or gohaand, or the same gotra, as these relationships were viewed as akin to brotherhood or common ancestry. She acknowledged that Chahal and Satrol khaps had relaxed some norms, particularly regarding gohaand villages, owing to difficulties in finding matches for boys. However, she said the Naugama Khap had taken no such decision. Dahiya also expressed concern over "gun culture and gund culture", referring to obscenity, and stressed the need to engage with the younger generation so that they focused on education and careers. The Naugama Khap had, at its August 1 meeting in Ramrai village, decided that couples marrying in violation of its prevailing social norms would not be allowed to live in the 21 villages under its influence. It had also opposed live-in relationships and demanded their criminalisation.

₹66,000-crore investment MoUs signed at 'Happening Haryana 2.0'

TRIBUNE NEWS SERVICE

CHANDIGARH, AUGUST 24
MoUs involving investments of more than Rs 66,000 crore in Haryana were signed with various companies on the second day of the 'Happening Haryana 2.0' international outreach campaign in Mumbai on Monday. The MoUs were exchanged in the presence of Chief Minister Nayab Singh Saini and Industries and Commerce Minister Rao Narbir Singh. Addressing Consuls General, industry leaders, investors and representatives of Mumbai's financial and corporate sector, Saini said Haryana offered investors much more than land, incentives and approvals. "The state offers a strategic partnership built around scale, speed, policy certainty and shared prosperity," he said. The Chief Minister said the government believed in "project movement, not file movement". He said an Industry-Worker Friendship Council had been constituted to resolve issues concerning the rights of industries and workers and other industrial disputes.



Chief Minister Nayab Singh Saini during the 'Happening Haryana 2.0' event in Mumbai on Monday. ANI

Highlighting Haryana's economic contribution, Saini said the state accounted for only about 1.3% of the country's geographical area but contributed around 3.6% to the national economy. He said Haryana had emerged as a major hub for automobiles, agro-industries, engineering, electronics, logistics, IT services and corporate activities. Saini said MoUs worth Rs 1.10 lakh crore had recently been signed at the Industry Policy launch programme in Gurugram. Of the 123 companies that signed MoUs, 108 had already been provided land. "For Haryana, an MoU is not merely a signing ceremony but a symbol of commitment," he said.

He said the government would develop new growth nodes by integrating district-specific clusters with land, skills and connectivity. The Chief Minister said Haryana would give investors five guarantees — policy stability; time-bound decisions and approvals; proactive handling of projects; skills and connectivity aligned with industry requirements; and linking investment with local employment, MSMEs, innovation and regional development. He invited industry leaders to set up ambitious projects in Haryana, assuring them of complete government support, transparent processes and swift decision-making.

After day-long row, two Congress leaders surrender in Gurugram

TRIBUNE NEWS SERVICE

GURUGRAM, AUGUST 24
Political tensions escalated in Gurugram on Monday as the Congress staged a protest outside the Police Commissioner's office over the alleged disappearance of its two district presidents, three days after they waved black flags at Chief Minister Nayab Singh Saini's convoy.

While the Congress and the families of rural district president Vardhan Rao and urban district president Pankaj Dawar claimed the two leaders had been untraceable since August 21, the police maintained that they were not missing but absconding in connection with a case registered over the security breach during the Chief Minister's convoy. The two leaders were among Congress workers who displayed black flags at the CM's convoy while it was on its way to a Chaupal programme linked to the GenH Startup Summit 2026 at Gurugram University. Haryana Pradesh Congress Committee president Rao Narender Singh led a large contingent of party leaders and workers to the office of Police Commissioner Sibash Kabiraj. The protesters submitted a memorandum seeking information about the whereabouts of the two leaders. Former state Congress president Udai Bhan, MLAs Aftab Ahmed, BB Batra and Induraj Narwal, several former ministers and Mahila



Police personnel deployed outside the office of Police Commissioner's office in Gurugram on Monday. TRIBUNE PHOTO

Party had protested over their alleged disappearance after black flag demonstration against CM

Congress office-bearers also participated in the protest. Addressing the gathering, Rao Narender Singh accused the police of targeting Youth Congress workers and district presidents in an attempt to suppress dissent. He demanded the withdrawal of FIRs registered against Youth Congress and NSUI workers and the two district presidents. He also sought an independent medical examination of workers who had allegedly been assaulted in police custody, preservation of CCTV footage of the incident and departmental action against policemen found guilty of misconduct. Meanwhile, several Congress supporters and YouTube journalists covering the protest claimed that their social media pages and channels had been blocked following the black flag demonstra-

tion. The Gurugram Police, however, did not officially confirm or deny the claims. Police spokesperson Inspector Sandeep rejected the Congress allegation that anyone was missing. "Nobody is missing. The Congress people did come to protest, but nobody was manhandled or anything of that sort. The two named individuals are absconding, and the police are looking for them in connection with the case registered over the security breach," he said. Rao Narender Singh warned that if the demands were not accepted, the Congress would intensify the agitation across Haryana. Meanwhile, both Vardhan Rao and Pankaj Dawar resurfaced late on Monday night and surrendered at DCP (West) Karan Goyal's office along with five lawyers. They were granted bail on the spot.

Dhaba owner shot dead in Kundli

TRIBUNE NEWS SERVICE

SONEPAT, AUGUST 24
A 33-year-old dhaba owner was shot dead in the Uma Shankar Colony in Kundli on Sunday, following which his family members and villagers blocked traffic on NH-44 near the Kundli-Singhu border on Monday, demanding the arrest of the accused. The deceased, identified as Narender Khatri of Kundli, ran 'Mitran da Dhaba' near Pyau Manyari with his brother and also owned a

water plant and a property in Uma Shankar Colony. According to a complaint filed by his brother Satender Khatri, Narender intervened when Aman, Deepak Narwal and Badshah, residents of Paper Mill Colony, allegedly abused Nikhil at their property. Aman allegedly shot Narender in the chest before fleeing with his associates. Narender was taken to a private hospital in Kundli and later to a government hospital in Narela, where doctors declared him dead.

The Kundli police registered a case against Aman, Deepak Narwal and Badshah. The police said five teams had been formed to nab the accused. Following the postmortem, the body was handed over to the family. The villagers later blocked NH-44 and were joined by the family, who brought the body in an ambulance. ASI Ravinder Singh, spokesperson for the Sonapat police, said the teams were working to arrest the accused.

NORTHERN RAILWAY						
E-Tender Notice						
Sr.DEEG/FZR acting for and on behalf of The President of India invites E-Tenders (www.irps.gov.in) against below titled Tenders. Bidders will be able to submit their original/revised bids up to closing date and time only.						
Tender No.	Name of work	App. Cost. (in ₹)	Earnest Money (in ₹)	Completion period	Opening of tender	Website Particulars
251-Elect-T-03-R2-2026-27	"Electrical work in c/w Provision of Air conditioners in VDU Panel room of SMs at 88 Stations over FZR Division"	Rs. 75.24,661.25/-	Rs. 150500.00/-	06 Months	14.09.2026 after 15:00 Hrs.	www.irps.gov.in
No. 251-Elect/T-Notice No. 03-R2-Elect/2026-27 Dated:- 24.08.2026						2944/2026
SERVING CUSTOMERS WITH A SMILE						

HIMACHAL PRADESH PUBLIC WORKS DEPARTMENT (INVITATION FOR BIDS (IFB) (E-Procurement Module)						
The Executive Engineer, Tissa Division, HPPWD Tissa H.P. on behalf of Governor of H.P. invites the percentage Rate bids, in electronic tendering system, from the eligible class of contractors registered with HPPWD for the works as detailed in the table.						
Sr. No.	Name of works	Estimated Cost (Rs.)	Earnest Money (Rs.)	Cost of tender form (Rs.)	Class	Completion Period
1	2	3	4	5	6	7
1.	Restoration of rain damages on Lader to Cheeh road km 0/0 to 10/350 (SH:- C/o 8.00 mtr Span RCC slab culvert at Rd 3/360) along with walls under-PDNA-2025	5508641.50	110172.00	2000.00	B/C	6 Months
2.	Restoration of rain damages on Bairagarh Devikothi Teppa road k 0/0 to 14/750 (SH:- C/o 6.00 mtr Span RCC slab culvert at Rd 4/110) along with wing walls under-PDNA-2025	2693819.25	53876.38	2000.00	D/C	4 Months
3.	Restoration of rain damages on Chamba Tissa road km 48/0 to 56/500 (MDR-86) (SH:- Providing R/Walls, culvert, causeway, drain etc. between Rd 48/775 to 56/350 UNDER PDNA-2023)	7523876.00	150477.00	2000.00	B/C	6 Months
4.	Imp. of link road to Tissa Hospital km 0/0 to 0/690 (SH:- Providing B/Walls & R/Walls at various Rds between km 0/0 to 0/690)	2148122.25	42962.00	500.00	D/C	3 Months
1. KEY DATES: 1. Starting Date for downloading : 26.08.2026 at 10:00 a.m. 2. Deadline for submission of Bid : 05.09.2026 at 11:00 a.m. 3. Date of Technical bid opening : 05.09.2026 at 11:30 a.m. The undersigned has right to extend or cancel the bids without declaring any reasons there-of. The Bidders are advised to note other details of tenders from the department website www.hptenders.gov.in On behalf of Governor of Himachal Pradesh Sd/- Executive Engineer, Tissa Division, HPPWD Tissa Pin-176316, E-mail:-ee-tis-hp@gov.in						
DPR/HP/2871						

Colleges' reservation roster sought

ROHTAK, AUGUST 24
Recruitment of doctors in government medical colleges will be carried out on the basis of the reservation roster to ensure due representation to all categories. The directors of

the medical colleges have been asked to obtain the roster for all sanctioned posts from the Social Welfare Department and submit it to Pt BD Sharma University of Health Sciences, Rohtak, within a week. —TNS

CORRIGENDUM AND NOTICE OF AUCTION CANCELLATION
ICIICI Home Finance

Corporate Office: ICIICI Home Finance Company Limited (ICIICI HFC Tower, Andheri- Kurlo Road, Andheri (East), Mumbai- 400059, India
Branch Office: 1st floor, SCO-146-147, Feroze Gandhi Market, Ludhiana-141001
Refer to the advertisement published in Punjab Notice for Sale of Immovable Property by ICIICI HFC, on August 14, 2026 under the Borrower Name JAGJIT KAUR NAPHREY & LAN No. LHCHD00001361139 & LHCHD00001361140 in The Tribune (Eng.) & The Tribune Punjabi (Pun.) Chandigarh (Punjab) is scheduled to be conducted on August 31, 2026 The Auction of the secured Asset is hereby cancelled. Kindly be noted that the other contents in referred notice dated August 14, 2026 will remain in force and unchanged.
Date : August 25, 2026
Place : Punjab
Authorized Officer, "ICIICI Home Finance Company Limited",
CIN Number:- U65922MH1999PLC120106

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF EKAM AGRO PVT. LTD.		
Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	EKAM AGRO PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	November 27, 2012
3.	Authority under which corporate debtor is incorporated / registered	ROC-Chandigarh
4.	Corporate Identity Number of Corporate Debtor	U01400PB2012PTC036864
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Kalra's Complex, Jalalabad Road, Muktsar, Punjab - 152026
6.	Date of closure of Insolvency Resolution Process	20.08.2026
7.	Liquidation commencement date of Corporate Debtor	20.08.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Atul Deep Gupta IBBI/IPA-003/IP-ICAI/N-00479/2025-2026/14574
9.	Address and E-mail of the liquidator, as registered with the Board	1124, Sector 51-B, The Custom and Central Excise Co-op. Society Chandigarh - 160047. E-mail: atuldeepgupta@gmail.com
10.	Address and E-mail to be used for correspondence with the liquidator	ekamagrocorp@gmail.com
11.	Last Date for submission of claims	03rd September 2026
Notice is hereby given that the National Company Law Tribunal Chandigarh has ordered the commencement of liquidation of the EKAM AGRO PVT. LTD. on 20.08.2026. The stakeholders of EKAM AGRO PVT. LTD. are hereby called upon to submit their claims with proof on or before 03rd September 2026 to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. Date: 25.08.2026 Place: Chandigarh Sd/- ATUL DEEP GUPTA		

E-AUCTION SALE NOTICE
14.09.2026
11:00 HRS. TO 16:00 HRS.

SBI STATE BANK OF INDIA
STRESSED ASSETS MANAGEMENT BRANCH, SCO 99 TO 107, SECTOR 8-C, MADHYA MARG, CHANDIGARH

E-AUCTION SALE NOTICE
14.09.2026
11:00 HRS. TO 16:00 HRS.

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES ON 14.09.2026, 11:00 HRS. TO 16:00 HRS.
E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Properties charged to State Bank of India (Secured Creditor), the **Physical Possession** of which has been taken by the Authorised Officer of State Bank of India (Secured Creditor), will be sold on "As is Where is", As is What is" and Whatever there is" basis on **14.09.2026**, for recovery of bank dues + interest (as mentioned below against these properties) due to the State Bank of India (Secured Creditor) from below mentioned borrower/guarantors. The Reserve Price and Earnest Money Deposit amounts will be as mentioned below against the properties. For Detailed Terms and Conditions of the sale, please refer to website: <https://sbi.bank.in> and / or <https://baanknet.com>

DESCRIPTION OF IMMOVABLE PROPERTIES				
Name of Borrower(s) / Guarantor(s)	Amount Outstanding	Properties ID Nos. & Details of Immovable Property/ies	Reserve Price	Date, Time and Place of Inspection
			EMD Bid Increase Amt.	
M/S THAPAR KNITWEAR PRIVATE LIMITED (BORROWER), SH. HARSH THAPAR, SH. NITIN THAPAR, SH. ARJUN THAPAR (DIRECTORS & PERSONAL GUARANTORS) AND SMT. MEENATHAPAR (GUARANTOR)	Demand Notice U/s 13(2) on 28.04.2015 for Rs. 23,00,00,754/- as on 27.04.2015 plus future interest & expenses	LOT-I:- Residential Land & Building measuring 373-1/3 Sq. Yds., bearing M.C. No. B-34-10002/2172/1, comprised out of Khasra No. 35/6/15, 35/6/14, Khata No. 2365/2576, 2387/2598 as per jamabandi for the Year 1991-1992, H.B. No. 72, total land measuring 04 Kanal (2420 Sq. Yds) out of which land measuring 03 Kanal (1815 Sq. Yds), Vide Wasika No. 19208 Dated 08.12.1997 in the name of Smt. Meena Thapar and land measuring 01 Kanal (605 Sq. Yds), Vide Wasika No. 21876 Dated 15.01.1998 in the name of Sh. Harsh Thapar. Property ID (on the BAANKNET Portal): SBINA40004634098 - Physical Possession on 11.02.2021 NOTE:- PENDING LITIGATIONS VIZ:- (1) CS/3223/2026 (SANJAY ADYA VS ARJUN THAPAR) AT DISTRICT COURT, LUDHIANA. (2) CR/7116/2017 (STATE BANK OF INDIA VS SANJAY ADYA & ANOTHER) AT PUNJAB & HARYANA HIGH COURT, CHANDIGARH.	LOT-I:- Rs. 1,68,00,000/- Rs. 16,80,000/- Rs. 1,00,000/-	10.09.2026 11:00 Hrs. to 13:00 Hrs. at Ludhiana
		LOT-II:- Land situated at Village Seerah, Rahon Road, Ludhiana, comprised out of Khasra No. 36/1/2-10/2-11-37/1/4/2-5-6/2-7/2-13/1-12/3/2/2-14-15-16-17, Khata No. 112/126, as per Jamabandi for the Year 1991-1992, H.B. No. 72, total land measuring 04 Kanal (2420 Sq. Yds) out of which land measuring 03 Kanal (1815 Sq. Yds), Vide Wasika No. 19208 Dated 08.12.1997 in the name of Smt. Meena Thapar and land measuring 01 Kanal (605 Sq. Yds), Vide Wasika No. 21876 Dated 15.01.1998 in the name of Sh. Harsh Thapar. Property ID (on the BAANKNET Portal): SBINA40004634099 - Physical Possession on 28.03.2016. NOTE:- PENDING LITIGATION VIZ:- APPLICATION FOR INITIATION OF PERSONAL INSOLVENCY FILED AGAINST SH. HARSH THAPAR VIDE CP (IB)28/2023 BY INTEC CAPITAL LIMITED V/S HARSH THAPAR IN NCIT CHANDIGARH	LOT-II:- Rs. 1,16,00,000/- Rs. 11,60,000/- Rs. 1,00,000/-	10.09.2026 14:00 Hrs. to 16:00 Hrs. at Ludhiana

In terms of provisions of SARFAESI Act 2002, it is proposed to sell the above available properties through public e-auction to be held on 14.09.2026 at 11:00 Hrs. to 16:00 Hrs. through <https://baanknet.com>, FOR DETAILED TERMS AND CONDITIONS OF THE SALE, please refer to the websites <https://sbi.bank.in> and/or <https://baanknet.com>

DATE: 24.08.2026

PLACE: CHANDIGARH

AUTHORISED OFFICER, STATE BANK OF INDIA